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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(CRL) 1364/2026**

SONIA BANSAL & ANR.

.....Petitioners

Through: Mr. Akshay Lodhi, Mr. Gaurav Kumar, Mr. Ankit Dedha and Ms. Priya, Advocates

versus

STATE OF NCT OF DELHI & ANR.

.....Respondents

Through: Mr. Sanjeev Bhandari, ASC for State with IO/HC Anil

**CORAM:**

**HON'BLE MR. JUSTICE GIRISH KATHPALIA**

**ORDER**

**27.04.2026**

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**CRL.M.A. 13097/2026 (exemption)**

1. Allowed, subject to just exception.

**W.P.(CRL) 1364/2026 & CRL.M.A. 13096/2026 (for interim protection)**

2. Broadly speaking, petitioners seek protection of their life and limb from local police of PS Alipur. Petitioner no. 2 is stated to be brother-in-law of sister of petitioner no. 1. It is also submitted by learned counsel for petitioners that petitioner no. 1 is embroiled in matrimonial litigation with her husband, who being employed with the Delhi Secretariat is well connected and is harassing the petitioners. It is further submitted that on complaint of husband of petitioner no. 1, FIR No. 158/2026 was registered by PS Alipur, but despite all offences being bailable ones, the IO is not accepting bail bonds and continues to harass the petitioners.



3. Learned ASC assisted by IO/HC Anil accepts notice and on his instructions submits that the petitioner no. 1 has already been called upon to join investigation into FIR No. 158/2026. It is categorically stated by IO/HC Anil that he does not want to arrest either of the petitioners.

4. **In the course of hearing, learned counsel for petitioners has produced before me the original notice, whereby the IO summoned petitioner no. 1 to join investigation. But it is shocking to note that the said notice, which mentions even time of appearance before the IO, does not disclose the date when petitioner no. 1 has to report before the IO. Rather the relevant space in the notice has been left blank. It needs to be ruled out that at some subsequent stage, the IO would have taken a stand that despite service of notice, petitioner no. 1 did not join investigation. The said notice is accepted across the board to be scanned and made part of these proceedings. Copy of this order be sent to the concerned DCP with the directions to take appropriate action and submit a report under his signatures on the next date.**

5. There is yet another aspect. It is submitted by learned counsel for petitioners that husband of petitioner no. 1 assaulted her, for which she lodged a PCR complaint with the police but no action has been taken. On this aspect, SI Himanshu has appeared from PS Alipur and submits that the said PCR complaint was assigned to PS New Ashok Nagar on 04.04.2026 and the same was transferred to PS Alipur on 05.04.2026, after which HC Devender of PS Alipur telephonically contacted petitioner no. 1 but she stated that she would file a complaint before Crime Against Women Cell. However, whether the said PCR complaint was filed or not is not within the knowledge of SI Himanshu, so he seeks time to file status report.



6. Awaiting the status report, list on 20.07.2026 in Advance List.
7. In the meanwhile, going by the statement of IO/HC Anil that he does not want to arrest the petitioners, it is directed that till next date, the petitioners shall not be arrested, though they shall join investigation as and when directed in writing by the IO.
8. At this stage, learned counsel for petitioners submits that the local police is harassing the petitioners to such an extent that even today in the course of hearing, petitioner no. 1 received calls from PS Alipur from HC Jawahar Singh. The SI Himanshu admits that HC Jawahar Singh is posted in PS Alipur. In this regard, it is explained by SI Himanshu that complaint dated 13.04.2026 of petitioner no. 1 was assigned to HC Jawahar Singh.

**GIRISH KATHPALIA, J**

**APRIL 27, 2026/as**